



AMITY LAW SCHOOL, NOIDA
PRESENTS

4th Edition of Transdisciplinary International Conference

on

NEOTERIC VISION OF CULTURE, ETHICS & HERITAGE TOWARDS HUMAN DYNAMICS

SEPTEMBER 09 - 10, 2021

Register here:

https://forms.gle/T711PoVqj7fgQyng7

Visit us at www.internationalconferenceals.wordpress.com



ABOUT THE ORGANIZATION

"Amity Law School, Noida" is one of the leading institutions in the field of law. It was established as a philanthropic initiative by our Hon'ble Founder President - Dr. Ashok K. Chauhan. Amity Law School, Noida has been conferred the South Asia Legal Excellence Award, Best emerging Law School award by SILF and MILAT, along with the "Promising Law School" award by Legal Desire. It is the dream of our Founder President Sir – Dr. Ashok K. Chauhan, to make Amity Law School, Noida a world-class educational institute in India and beyond.

It has set the bench mark in legal education by providing ample opportunities for education, research and capacity building. Amity Law School, Noida aims to impart high-quality professional education in a vibrant academic ambience with distinguished faculty and resource persons from the industry. Amity Law School, Noida has proved to be an epitome of legal education by striving for excellence in all its endeavors.



Transdisciplinary studies are a reflection of the changing patterns of knowledge production. Ubiquity of transdisciplinary approach is indicative of an important intellectual shift and it represents cognitivity. To understand and formulate better laws at present and in future, a holistic approach in acquainting with other disciplines becomes indispensable. Transdisciplinary concepts have become necessary because differentiation and specialization of knowledge in discrete categories have become a law of being in the 21st century. It is the time we should expand our horizon beyond reductive views of the law and identify and resonate its significance in other disciplines. Legal studies must acknowledge transformation of both- ideas and genres, within their own discipline and beyond its borders. Transdisciplinary approach promotes the capacity to integrate knowledge and modes of thinking drawn from two or more disciplines to produce a cognitive advancement.

This International Transdisciplinary Conference is the 4th edition to the previous successful International Transdisciplinary Conferences organized in 2017, 2018 and 2019.



Amity Law School, Noida (ALS, Noida) has organised multitude of prestigious conferences since its inception in the year 2004. The conferences organised by ALS, Noida have always been well received by the students, faculty members, scholars and professionals alike due to the relevance of the themes and the un- paralleled exposure to the intricacies provided by the participants and the chairs in the technical sessions. All of these conferences have turned out to be massive successes in the past, epitomizing academic excellence and promoting a culture of research, debate and deliberation. We have also had the honour of welcoming eminent legal luminaries, academicians and field experts to chair the technical sessions in the past conferences.

In 2017, ALS, Noida organised the 1st edition of the International Transdiciplinary Conference (ITC) on the theme – "Postcolonialism: Indian response and Transformation". The theme of the conference was aimed at tracing India's specific responses to colonialism and analysing the post-colonial understanding of the same. The success of this conference paved the way for future editions of the ITC.

In 2018, motivated by the success of the previous edition, we incorporated - "Emerging Trends and Transformation in Contemporary Society: A Global Futuristic Perspective" as the theme for the 2nd Edition of the ITC. The said conference had been conceptualized to deliberate and take stock of prevalent global trends effected due to changes and development in societal structure and their relevance in various facets of humanities, law, technology, life sciences, religious and cultural studies etc.

In 2019, highlighting the importance of innovation as a key source for attaining and sustaining competitive advantage in the present era, ALS, Noida narrowed down on the theme - "Advancements in Legal Research: Reflections in Contemporary Pandemic and Transdisciplinary Dimensions".

Keeping in mind the success of the previous editions of the ITC, ALS, Noida is now coming up with the 4th Edition premised on the theme – "Neoteric Vision of Culture, Ethics and Heritage Towards Human Dynamics".



survives and thrives. There are many social futile to discuss law in abstract. prominently akin with traditions, which at times spawn different colossally rich culture and heritage. perceptions of justice, morality, armistice, Given the current political brouhaha and instrument to state.

of the needs legislature surroundings. Courts can also play an active presentations role in bringing desired social changes. academicians, Legal processes reflect very deep social, lawyers, cultural and ethical streams, and sets the

Every society has certain ethos on which it trend for human dynamics and it is indeed

goals that the state alone cannot promote Law must address the specific issues of the unless they are coordinated by societal, cultural and ethical diversity of any society cultural and ethical forces. The culture of a and it cannot be satisfactorily portrayed and society cannot exist in isolation and it is examined without putting its advancements law. Culture in the rich circumstances of its human influences law, and law influences culture. dynamics. The equilibrium between law and All civilizations have their own legal cultures societal dynamics is must for a flourishing and philosophies, born from their own legal society like ours which is proud of its

and other notions of welfare state. Law is an economic scenario where the world maintain harmony, witnessed widespread disquiet, the theme unification and order in a social welfare of this conference is very apposite as it aims address and provide solutions for to The synchronization of a cultured society significant intertwined social, cultural, which has rich heritage through legal reality ethical and legal issues by providing a can only be achieved by politically awakened platform for unprecedented discussions its through panel discussion followed by paper by eminent scholars, culturists, sociologists, other administrators and stakeholders from various disciplines.



To understand the philosophy and deep meaning of the theme of the conference.

To broaden our horizon beyond reductive views of the law and identify and resonate its significance in other disciplines

To embellish the understanding of the academicians, researchers, students and scholars in-depth understanding and philosophical transdisciplinary contribution towards the knowledge building.

To appraise the affiliation of law, cultural heritage and ethics in the current human dynamics.

The above objectives are sought to be achieved by having panel deliberations of eminent scholars from academia and discussions followed by paper presentations.

SUB-THEMES OF THE CONFERENCE

- 1. Entwine of law and ethics in cultural heritage management
- 2. Changing dynamics in governance and political identity
- 3. Ethical issues in management
- 4. Cultural heritage and human rights
- 5. Gender reformation and its social, economic and cultural implications
- 6.Impact of cross border developments on different legal traditions/cultural/legal orders/models
- 7. Analyzing law from critical linguistic and cultural perspectives
- 8. Technological influences on culture dynamics
- 9. Cultural heritage in social economic and sustainable development
- 10. Challenges to social, cultural, political, economic dynamics and legal policy with the outbreak of the pandemic
- 11. Cultural and ethical reflections in the Criminal Justice System
- 12. Comparative law, cultural difference and constitutionalism: Issues such as terrorism, immigration and the intensification of borders, etc.
- 13. Development of the environmental strategies for sustainability affecting the heritage and ethnicity
- 14. 'Enculturing' laws in traditional knowledge and intellectual property rights
- 15.Legal pluralism and its relation to culture in establishing new legal order
- 16. Cultural diversity and ethnic identities
- 17. Modernity of tradition or cultural defense in management/ contemporary legal scenario
- 18. Music/art/literature/language as an instrument to embody/transmit culture
- 19. Narratives of national and international bodies in preservation of cultural heritage and management
- 20. Social and cultural transformation through human development

SUBMISSION GUIDELINES

A. Abstract

- 1. The abstract shall not exceed 300 words. It should include the title of the paper, keywords, the presenter's name, designation, institutional affiliation, mailing address, contact number and E- mail ID.
- 2. The abstract should be typed in Times New Roman, font size 12 with 1.5 line spacing.
- 3. The abstract shall be sent to **intconference.amity@gmail.com** with the subject line "Abstract Transdisciplinary International Conference 2021".
- 4. All submissions shall be sent in .doc/.docx format only.
- 5.Intimation for acceptance/improvisation will be provided within a week from the last date of the submission of abstract.

B. Full Paper

- 1. The length of full paper including tables, diagrams, illustrations, references, etc. should be 3000-8000 words. The paper should be typed in Times New Roman, font size 12 with 1.5 line spacing.
- 2. The footnotes must be typed in Times New Roman, font size 10 with single spacing. The margin of 1 inch on all sides must be maintained throughout the paper.
- 3. Bluebook 20th Edition/APA shall be strictly followed for footnoting. Do not mention references, only footnoting will be considered.
- 4. The full paper should be submitted in soft copy and shall be sent to **intconference.amity@gmail.com** with the subject line "Full Paper International Conference" along with the certificate of originality duly filled by the presenter(s). All submissions should be sent in .doc/.docx format only.



5. Selected papers may be selected for publication in an edited book by a reputed international publisher with ISBN number.

*Note: Research papers with less than 10% plagiarism and good quality will only be considered for publication in the edited book.

BEST PAPER

·Three best papers will be duly acknowledged.

C. Submission Deadlines

S. No.	PARTICULARS	DATE
1.	Abstract Submission Deadline	20th August 2021
2.	Notification of Acceptance	Within 5 days of submission of abstract
3.	Full Paper Submission Deadline	31st August 2021
4.	Last Date of Registration	2nd September 2021
5.	Submission of PPT by selected candidates	5th September 2021
6.	Date of Conference	9th& 10th September 2021



For a successful and productive conference, all presenters should adhere to the following guidelines:

- Presenters are solely responsible for the creation of their presentation. The presentation should be based on the approved/accepted paper but may include updates and related additional content. A paper must be presented otherwise it will not be published. Only the listed presenters may present their paper.
- PowerPoint Presentation (PPT) is encouraged for presentation at the conference. The selected participants are required to email their final PPT by 5th September 2021.
- All presentations are to be in English. The presenter(s) should be able to understand and respond to audience questions in English.
- Presentations should be of 8-10 minutes which shall be inclusive of 3 minutes for questions.
- During the presentation, the presenter is required to keep the video and audio in switched ON mode.
- Presenter(s) are required to dress professionally and also have a decent background while giving presentation. All the kinds of disturbances must be avoided.

REGISTRATION PROCESS

• The participants are required to register through the given link:

MALIUN

•https://forms.gle/T711PoVqj7fgQyng7

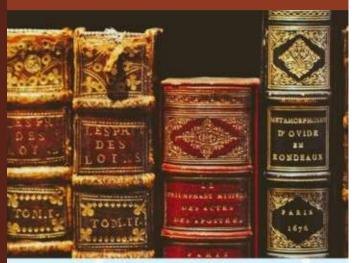
Registration Fee

S. No.	PARTICIPANT CATEGORY	REGISTRATION FEE
1.	Industry/ Faculty Participants	INR 500
2.	Research Scholars/ Students	INR 300
3.	Attendees only	INR 200
4.	International Participants	USD 50

Payment Guidelines

- In case of co-authorship, equivalent additional fee has to be paid by the coauthor. The submission of the consolidated fee is to be made via a single transaction by the main author.
- The payment link **for the presenters** will be shared by the organizing committee after the selection of the abstract.
- The payment link for the attendees will be intimated after the registration.

ORGANIZING COMMITTEE







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Ms. Swati Kaushal Assistant Professor Amity Law School, Noida

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